

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

MONDAY, THE 11TH DAY OF MAY 2020 / 21ST VAISAKHA, 1942

BA NO.2494 OF 2020

(Crime No.123/2020 of Kuzhalmannam Police Station, Palakkad District)

Petitioner/Accused:-

Prasad, S/o. Chandran, aged 30 years, Priya Nivas, Thevarmani, Chathamangalam P.O, Nemmara, Palakkad District-678 508.

By Adv.s. Sri. Jacob Sebastian

Adv.Sri. K.V.Winston
Sri. Anu Jacob

Respondents/State & Complainant:-

1. State of Kerala, rep. by Public Prosecutor, High Court of Kerala, Ernakulam-682 031.
2. The Sub Inspector of Police, Kuzhalmannam Police Station, National Highway 544, Chandapura, Kuzhalmannam, Palakkad District-678 702.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 11.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

B.A.No.2494 of 2020

Dated this the 11th day of May, 2020

O R D E R

The learned counsel for the petitioner submitted that the petitioner in this case is already arrested and hence he already filed a bail application under Section 439 Cr.P.C and the same is coming up for consideration tomorrow. Since the petitioner is already arrested, this bail application is infructuous. Hence, this bail application is dismissed as infructuous.

**P.V.KUNHIKRISHNAN
JUDGE**

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